

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No.2257 Of 2012**

[Arising out of OIA No.166/CE/APPL/CHD-II/2012 dated 19.04.2012 passed by the Commissioner (Appeals), Central Excise, Chandigarh-II]

**The Commissioner of Central Excise  
and Service Tax, Chandigarh-II**

Plot No. 19, Central Revenue Building,  
Sector-17C, Chandigarh-160017

**: Appellant (s)**

Vs

**M/s S.R Industries**

Village Kuranwala, Barwala Road,  
Derabassi, District- Mohali

**: Respondent (s)**

APPEARANCE:

Ms. Shivani, Authorised Representative for the Appellant  
Shri Sudeep Singh Bhangoo, Advocate for the Respondent

**CORAM:**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60630/2023**

Date of Hearing: 28.11.2023

Date of Decision: 28.11.2023

***AS PER BENCH***

Learned Authorized Representative for the Department submits an application in the open Court seeking withdrawal of the present appeal on the ground that the amount involved in the present appeal is Rs.24,38,256/- which is less than the monetary limit as per the instructions issued by the CBIC under F.No.390/Misc/116/2017-JC dated 22.08.2019.

2. In view of this, the appeal is dismissed under Litigation Policy without going into the merits of the case.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

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